

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 131/MP/2022

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking implementation of Order dated 7.1.2022 in Petition No. 283/MP/2019 and for directions to the Respondents to make payments towards additional expenditure incurred / to be incurred on account of increased auxiliary consumption, O&M expenditure, consumption of raw material & waste/contaminated water disposal cost and additional working capital costs.

Petitioner : Jhajjar Power Limited

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and 4 others

Date of Hearing : **17.1.2023**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Vishrov Mukherjee, Advocate, JPL
Shri Janmali Manikala, Advocate, JPL
Shri Damodar Solanki, Advocate, JPL
Ms. Bitika Kaur, JPL
Ms. Sudipta Ghosh, JPL
Ms. Poorva Saigal, Advocate, HPPC
Shri Shubham Arya, Advocate, HPPC
Shri Ravi Nair, Advocate, HPPC
Ms. Reeha Singh, Advocate, HPPC
Ms. Shikha Sood, Advocate, HPPC
Ms. Anumeha Smiti, Advocate, HPPC
Shri Nitish Gupta, Advocate, TPDDL
Ms. Parichita Chowdhury, Advocate, TPDDL
Shri Venkatesh, Advocate, TPTCL
Shri Jatin Ghuliani, Advocate, TPTCL
Shri Mohit Mansharamani, Advocate, TPTCL
Ms. Sarika Jerath, TPTCL

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter. The learned counsel appearing for the parties



prayed that the matter may be listed for hearing, at an earlier date, as convenient to the Commission.

3. The matter shall be listed for hearing on **7.2.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

